

which perhaps the Nepal Government will not like very much.

Shri Indrajit Gupta: In reply to part (c) of the question, it was stated that the Indian representative had submitted a report. May I take it therefrom that the Nepalese members of the Commission have not submitted their report or that they disagree with the Indian report or that they still adhere to the view that the people responsible for the border raids operate from Indian territory?

Shri Jawaharlal Nehru: I do not think the report of the other party has been received by us. My impression is that in regard to one or two inquiries there was agreement that there was no intrusion from India—there was no evidence to that effect. In regard to one matter, there was difference of opinion. We have not seen the report of the Nepalese representatives yet.

Shri Hari Vishnu Kamath: Has it been mutually agreed that in each case the findings of the joint investigation committee will be accepted by both sides without question and will be binding on both sides?

Shri Dinesh Singh: These officials have submitted individual reports. There is now a proposal to have a joint report by both the officials together.

Shri Hari Vishnu Kamath: My question is whether the report will be acceptable to both sides.

Mr. Speaker: That is the proposal. Therefore, they are going to have that.

Shri D. C. Sharma: When will this joint committee start functioning and of whom will it be composed?

Shri Jawaharlal Nehru: It has been functioning for some time, as I have just stated.

Shri P. C. Borooah: May I know whether the Nepal Government have asked for the extradition of some people in connection with these border raids? If so, what is the reaction of Government thereto?

Shri Jawaharlal Nehru: No, not that I am aware of. Extradition from which country to where?

Shri Bhagwat Jha Azad: May I know whether in any of the cases investigated by the committee it has been found out that our side has been the aggressor on the Nepal boundary?

Shri Jawaharlal Nehru: There is no 'side' in this. They are individuals. They do not belong to a 'side'. So far as our reports go, there has been no proof adduced of any Indian nationals crossing over the border from our side or returning to us.

श्री भक्त दर्शन : श्रीमान्, मैं यह जानना चाहता हूँ कि इस प्रकार की अब तक कुल कितनी घटनाएँ हुई हैं जिनकी वजह से यह कमीशन नियुक्त करने की आवश्यकता पड़ी और कहां वे घटनाएँ हुई हैं ?

श्री जवाहरलाल नेहरू : यह तो मैं जानता नहीं क्यों कि यह सब घटनाएँ नेपाल में हुई हैं, वे इन का व्योरा रखते होंगे । हमारे यहां तो कुछ होता नहीं । कुछ हम भुनते हैं, कुछ अखबारों में छपता है । कभी कोई कुछ निख देता है । फेहरिस्त तो उनके पास होगी ।

Former French Possessions in India

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- Shri Narendra Singh Mahida:
 Shri P. K. Deo:
 Shri D. C. Sharma:
 Shri Surendra Pal Singh:
 Shri Prakash Vir Shastri:
 Shri Kachhavalaya:
 Shri Bade:
 *3. Shri Yashpal Singh:
 Shri A. N. Vidyalkar:
 Shri A. V. Raghavan:
 Shri M. K. Kumaran:
 Shri Umanath:
 Shri H. N. Mukerjee:
 Dr. L. M. Singhvi:
 Shri Hem Barua:

Will the **Prime Minister** be pleased to state:

(a) whether the *de-jure* transfer of Pondicherry and other former French

possessions in India has been ratified by the French National Assembly; and

(b) if so, what steps are being taken by Government to integrate these former French possessions in India?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir, both by the National Assembly and the Senate.

(b) Necessary legislative measures to integrate the former French Establishments will be introduced immediately after the Instruments of Ratification have been exchanged by the two Governments. This is expected to take place within a few weeks.

Shri Tridib Kumar Chaudhury: May I know if the question of integrating the judicial system obtaining in the former French possession of Pondicherry with our judicial system and the right of lodging appeals with the Supreme Court will be immediately considered and given effect to?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Earlier this matter was gone into and something has been done. Anyhow, it will have to be given effect to when there is full integration, but we must remember that according to our agreement with France, some of the old privileges are restored—not of an appeal, that will inevitably be in India, but under what law they are governed. I am not quite sure, I cannot answer definitely what rights there may be on that.

Shri P. K. Deo: In view of the fact that Chandranagore has been already integrated with West Bengal, may I know if Pondicherry is going to be integrated with Madras, Mahe with

Kerala and other French possessions with the adjoining States, or is it the desire of the Government that they should be kept as separate entities?

Shri Jawaharlal Nehru: It has been clearly stated repeatedly that Pondicherry is going to remain a separate entity. That is our intention, that is the assurance we have given those people—unless at some time they themselves decide otherwise.

Shri Nath Pai: May I know whether that will be a Union-governed territory, or, as has been the demand of the representatives, it will be accorded the status of a separate State?

Shri Jawaharlal Nehru: It will anyhow be a Union Territory, whatever internal arrangement is agreed to. There may be full internal autonomy, but it will be a Union Territory. There is no limitation to the autonomy that will be given to a Union Territory.

Shri Nath Pai: Currently there is a delegation calling on the Prime Minister demanding that it should not be a Union Territory, but a State.

Mr. Speaker: Let that come.

Shrimati Renu Chakravartty: The point is whether they are going to have a legislature or not.

Shri Jawaharlal Nehru: That is a matter under our consideration. We have not ruled it out by any means.

Shri H. N. Mukerjee: Do I take it that Government is not sure about telling the Pondicherry population that the price of their incorporation into India would not be deprivation of any democratic rights by way of elections to the legislature and to Parliament on the basis of universal suffrage?

Shri Jawaharlal Nehru: There is no question of our putting a price, and certainly we do not intend to deprive them of any right which they possessed, but it has to be integrated with our system, and we intend giving them the largest measure of autonomy that is feasible.

श्री यशपाल सिंह : इसी हाल के हुए इलेक्शन में पांडीचेरी के रिप्रेजेंटेटिव्स को यहां बैठने में क्या दिक्कत थी। क्या सरकार बतला सकती ?

अध्यक्ष महोदय : यह तो दूसरी बात थी।

श्री जवाहरलाल नेहरू : क्योंकि अभी तक कानूनी तरीके से वह भारत के भाग नहीं हुए हैं। जब हां जाएंगे दो तीन हफ्ते में, उस के बाद आ सकते हैं।

Shri Umanath: About 1,500 ex-servicemen are receiving pension from the French Government. Will the Government take up the question of its continuance when a final arrangement is negotiated after the *de jure* transfer?

Shri Jawaharlal Nehru: I cannot answer about what has been done. That has been taken up. I believe, to some extent, and will certainly be taken up more fully later.

Death of an Indian Diplomat in Vienna

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- *4. { **Shri Hari Vishnu Kamath:**
Shri P. K. Deo:
Shri Narendra Singh Mahida:

Will the Prime Minister be pleased to state:

(a) whether the investigation into the death in December, 1961, of Shri A. K. Mitra, then First Secretary in the Indian Embassy at Vienna (Austria), has been completed; and

(b) if so, what are the findings and conclusions?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Police investigation is still continuing.

(b) The final result is awaited.

Shri Hari Vishnu Kamath: May I know who is conducting the investigation and what stage it has reached? Have the investigating authorities enlisted the co-operation of the Austrian C.I.D. and the Austrian forensic medical experts, who, according to an article in the British news weekly magazine, *Topic* of the 12th May, 1962—the article is captioned: "India: The Great Golden Murder Mystery—have established that it was a case of murder, not suicide?

Mr. Speaker: The enquiry is being held. How can they say?

Shri Hari Vishnu Kamath: My question was who was conducting the investigation.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): The investigation is being held by the Austrian police, and no doubt they will take advantage of consulting any experts they need.

Shri Hari Vishnu Kamath: Is there any truth in certain Press reports to the effect that Shri A. K. Mitra, just before his death, had submitted a dossier to the Government in which certain high-placed persons in India were involved in the gold smuggling racket?

Shri Jawaharlal Nehru: I am not aware of it, Sir. The presumption thus far, from the enquiry, is—I do not definitely say—that it was a case of suicide. But all that can be said is—it cannot be absolutely 100 per cent proved—that it is suicide—that the presumption leads to that.

Shri P. K. Deo: May I know if any compensation has been paid to the dependants of Shri Mitra?

Shri Jawaharlal Nehru: I do not know. Normally, something is given to the wives of persons employed by